

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 426/MP/2026

Subject : Petition under Section 17(3) of the Electricity Act, 2003 seeking approval for sharing of the corridor of 24.2 km of the existing 400 kV S/C Kolar-Somanahalli (Bangalore) Transmission Line with Karnataka Power Transmission Corporation Limited.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Limited (KPTCL) and 16 Others

Date of Hearing : **17.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, PGCIL
Ms. Shirin Gupta, Advocate, PGCIL
Shri Shubham Arya, Advocate, PGCIL
Ms. Kaavya Madaan, Advocate, PGCIL
Shri Abhijit Daimarim, PGCIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the instant Petition has been filed seeking approval for sharing of 24.2 km of corridor of the existing 400 kV S/C Kolar-Somanahalli (Bangalore), owned and operated by the Petitioner, with KPTCL in order to facilitate the construction of 9.5 km of multi-circuit portion and 14.7 km of double-circuit portion for termination of the proposed KPTCL lines. The learned counsel further submitted that the Commission, vide order dated 7.4.2025 in Petition No. 418/MP/2024, observed that the said scheme was not complete, as an agreement between the Petitioner and KPTCL on the aspect of O&M and clarity on the other aspect of the scheme, like treatment of the asset being dismantled, protection of the interest of beneficiaries of the transmission line, etc., needed to be settled and directed the Petitioner to approach again after the agreement is signed. He further submitted that an agreement has now been executed between the Petitioner and KPTCL, and thus, the Petitioner has filed the instant Petition as per the Commission's direction.



2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- a) Admit. Issue notice to the Respondent(s);
 - b) The Respondent(s) to file their respective replies, if any, within four weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.
3. The matter will be listed for the hearing on **25.11.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

